

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3313**

TO BE ANSWERED ON THE 1ST JANUARY, 2019/, PAUSHA 11, 1940 (SAKA)

PHYSICALLY DISABLED PRISONERS

**3313. PROF. PREM SINGH CHANDUMAJRA:
SHRI V. PANNEERSELVAM:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any data regarding the percentage of physically disabled prisoners in the country including undertrials;**
- (b) if so, the details thereof;**
- (c) whether the living condition of physically disabled prisoners is very poor with lack of basic facilities, if so, the details thereof and the reasons therefor; and**
- (d) the corrective steps taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

- (a) The data relating to disabled prisoners including under trails is not maintained centrally.**
- (b) Does not arise.**
- (c) & (d): 'Prisons' and 'persons detained therein' is a 'State' subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons is primarily the responsibility of respective State Governments. The States and UTs are competent to adopt suitable measures to provide adequate infrastructure and facilities for physically disabled prisoners.**
